GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2873
ANSWERED ON:11.12.2012
ATTEMPT TO SUICIDE
Bajirao Shri Patil Padamsinha ;Ponnam Shri Prabhakar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to decriminalise `attempt to suicide` by bringing a comprehensive amendment to section 309 of the Indian Penal Code (IPC); and
- (b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Law Commission of India in its 210th Report has recommended to omit section 309 of Indian Penal Code, 1860. The Departmental-related Parliamentary Standing Committee on Home Affairs in its 146th Report recommended that there should be a comprehensive review of the Criminal Justice System and introduction of composite draft legislation for revamping of the Criminal Justice System in the country. Earlier also, the Parliamentary Standing Committee in its 111th and 128 Reports recommended that there is an imperative need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament instead of bringing amendment Bills in piecemeal. In view of the recommendations of the Committee, Hon'ble Home Minister requested Hon'ble Minister of Law & Justice to request the Law Commission of India to examine and give a comprehensive report covering all aspects of criminal laws so that comprehensive amendments can be made in various laws viz. The Indian Penal Code 1860. The Code of Criminal Procedure 1973 and The Indian Evidence Act, 1872, etc.